

FORM A**PUBLIC ANNOUNCEMENT**

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF M/S. A. J CASTING PRIVATE LIMITED**RELEVANT PARTICULARS**

1. Name of corporate debtor	M/S. A. J Casting Private Limited
2. Date of incorporation of corporate debtor	15 th April, 1987
3. Authority under which corporate debtor is incorporated / registered	Companies Act, 1956/ Registrar of Companies, Delhi
4. Corporate identity number / limited liability identification number of corporate debtor	U74899DL1987PTC027618
5. Address of the registered office and principal office (if any) of corporate debtor	E-2/12, Main Bazar, Shastri Nagar, Delhi-110031
6. Insolvency commencement date in respect of corporate debtor	1 st June, 2017
7. Estimated date of closure of insolvency resolution process	180 days from date of commencement of resolution process, which is 27 th November, 2017
8. Name, address, email address and the registration number of the interim resolution professional	Name – Durga Das Agrawal Address – 413, Vikas Deep, Laxmi Nagar District Centre, Delhi-110092 Email address – cadda.ip@gmail.com Registration No. - IBBI/IPA-001/IP-00302/2016-17/1482)
9. Last date for submission of claims	13 th August, 2017

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against M/S. A. J Casting Private Limited on 1st June, 2017.

The creditors of M/S. A. J Casting Private Limited, are hereby called upon to submit a proof of their claims on or before 13th August, 2017 to the interim resolution professional at the address mentioned against item 8.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms alongwith Affidavit-

- Form B – Claim by Operational Creditors
- Form C – Claim by Financial Creditors
- Form D – Claim by a Workman or an Employee
- Form E – Claim submitted by Authorised Representative of Workmen and Employees

In order to get a copy of the form, you may download the abovementioned forms on the website www.ibbi.gov.in and Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

Submission of false or misleading proofs of claim shall attract penalties.

Date and Place:

31st July, 2017, Delhi

Name and Signature of Interim
Resolution Professional:


Durga Das Agrawal

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Name and Signature of Interim
Resolution Professional:

Sd/-

Durga Das Agrawal

Place : Delhi

Date : 31st July, 2017